

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

13. **IA-854/2023 IN C.P. (IB)/1057(MB)2021**

CORAM:

SHRI PRABHAT KUMAR  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.03.2023**

NAME OF THE PARTIES: Sterling Enamelled Wires Private Limited  
Vs.  
Nik -San Engineering Company Limited

SECTION: 9, 22(3) (a) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

The Court is convened through Video Conference.

1. Ms. Nikita H. Mody, Ld. Counsel for the Applicant present. None for the Respondent.
2. **IA-854/2023** : This is an Application filed by the Applicant i.e. Bank of Baroda seeking (a) condonation of delay in filing present application and (b) confirmation of the appointment of IRP Mr. Rakesh Kumar Tulsyan as Resolution Professional for carrying out functions as contemplated under the Code in terms of Section 22(2) of the IBC, 2016. The CoC has passed a Resolution in its 1<sup>st</sup> meeting held on 03.12.2022 appointing IRP Mr. Rakesh Kumar Tulsyan as Resolution Professional (RP) by 100% voting. The copy of CoC Resoluton; written consent of Mr. Rakesh Kumar Tulsyan in Form-AA; and copy of authorisation of assignment valid up to 07.02.2024 has been annexed to the Application. We have perused the record and condone the delay in filing the Application. We take the aforesaid communication on record as provided under Section 22 (3) (a) of the Code and take note of

Contin...2

: 2 :

appointment of Mr. Rakesh Kumar Tulsyan as RP of the Corporate Debtor for discharge of duties as contemplating under the Code. In view of the above, IA-854/2023 is allowed and **disposed of**.

Sd/-  
**PRABHAT KUMAR**  
**Member (Technical)**

Sd/-  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**